

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

No. HC. VI – 02/2012/ _____ /STT.

From: Shri H.K. Sarma,
Registrar General,
Gauhati High Court, Guwahati.

To

1. The District & Sessions Judge,
Kamrup, Guwahati / Morigaon / Nagaon / Golaghat / Jorhat /
Sivasagar / Dibrugarh / Tinsukia / Dhemaji / Lakhimpur, North
Lakhimpur / Sonitpur, Tezpur / Udalguri / Darrang, Mangaldoi /
Nalbari / Barpeta / Bongaigaon / Goalpara / Kokrajhar / Dhubri /
Cachar, Silchar / Karimganj / Hailakandi, Assam.
2. The Presiding Officer, STAT & Member, MACT, Kamrup, Guwahati.
3. The Member. MACT, Nagaon / Nalbari / Barpeta / Dhubri / Silchar /
Kamrup, Guwahati.
4. The Special Judge, Assam, Guwahati.
5. The Special Judge, CBI, Assam, Guwahati.
6. The Special Judge, Addl. CBI Court No. I / II, Chandmari, Guwahati.
7. The Judge, Designated Court, Guwahati.
8. The Principal Judge, Family Court, Guwahati No. 1 & 2 / Silchar.
9. The Presiding Officer, Labour Court, Guwahati / Dibrugarh.
10. The Presiding Officer, Industrial Tribunal, Guwahati / Silchar.

Dated Guwahati, the 27th June, 2012

Sub: **Monitoring Meeting** regarding implementation of the **Action Plan**
to achieve Zero Pendency of 5 years or more old pending cases in
Subordinate Courts under the jurisdiction of the Gauhati High Court.

Ref: This Registry's Office Order No. 108 dated 12.12.2011 and HC. VI -
02/2012/ 462 - 71/STT dated 23.05.2012.

Sir / Madam,

With reference to the above, I am directed to inform you that Hon'ble the Chief Justice has been pleased to convene a **Monitoring Meeting** regarding implementation of the **Action Plan** to achieve Zero Pendency of 5 years or more old pending cases in Subordinate Courts under the jurisdiction of the Gauhati High Court, scheduled to be held on **22.07.2012** in the Judges' Lounge, Gauhati High Court at Guwahati. Hon'ble the Portfolio Judges are likely to attend the meeting as per their Lordships' availability and interact with you on the subject cited above. You are to reach the High Court premises positively **at 10:00 A.M. on 22.07.2012 (Sunday)**.

You are, therefore, requested to attend the Monitoring Meeting with the up-to-date information on all related matters mentioned in the Action Plan and the letter dated 23.05.2012 alongwith the pendency and disposal statement of N.I. Act cases, Prevention of Corruption Act cases etc. and the total number of old cases pending for 5 years or more (showing disposal and pendency figures w.e.f. 15.12.2011 to 30.06.2012 as per Formats already sent to you.

Yours faithfully,

Sd/-

REGISTRAR GENERAL

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